

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2214  
ANSWERED ON:27.03.2012  
BILLS FROM MAHARASHTRA  
Kalmadi Shri Suresh

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether the Maharashtra Municipal Corporation, Municipal Council and the Maharashtra Regional and Town Planning (Amendment) Bill, 2010 and Maharashtra Money Lending (Regulation) Bill, 2010 are pending for the approval of the Union Government; and

(b) if so, the details thereof and the objectives of these Bills alongwith the time by which these Bills are likely to be approved?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Maharashtra Municipal Corporation, Municipal Council and Maharashtra Regional and Town Planning (Amendment) Bill, 2010 as passed by the State Legislature and reserved by the Governor of Maharashtra for the consideration and assent of the President under article 200 read with article 254(2) of the Constitution has since been assented to by the President on 22.2.2012 and same has been conveyed to the Secretary to the Governor, Maharashtra on 28.2.2012. The Maharashtra Money-Lending (Regulation) Bill, 2010 as passed by the State Legislature and reserved by the Governor of Maharashtra for the consideration and assent of the President under article 200 read with article 254(2) of the Constitution was received in the Ministry of Home Affairs on 11.5.2010. The Department of Financial Services made certain observations on the said Bill which were sent to the State Government for clarifications. The clarifications received from the Government of Maharashtra have again been referred to the Department of Financial Services for examination on 15.2.2012.

The State Legislations are examined from three angles viz. (i) repugnancy with Central Laws, (ii) deviation from National or Central Policy and (iii) legal and Constitutional validity. Whenever necessary, the State Governments are advised to modify/amend provision of such legislations keeping the above in view. With a view to expeditiously arrive at a decision, discussions are also held with State Governments and Ministries/Departments of the Government of India. Hence no time frame can be fixed in this behalf.